

IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
S.C No. 261/2016
State v. Sanjay @ Sanju & Ors.
FIR No. 328/2015
P.S. Nand Nagri
U/s 302/34 IPC

22.04.2020

Present: Sh. Yadvender Singh, APP for the State.
Sh. Lalit Kumar, counsel for the applicants/accused persons.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.

2. This is an application seeking custody parole moved on behalf of the applicants/accused persons namely Sanjay @ Sanju, Raj Kumar, Neeraj and Deepak to enable them to attend the last rites of the deceased Smt. Dayawati, who expired on 19.0.2020 at LNJP Hospital.

3. The deceased was the wife of the applicant Raj Kumar and mother of remaining three applicants.

4. APP has pointed out that as per the death certificate, the deceased was the suspected case of COVID-19.

Smita
22/4/2020

5. The counsel for the applicants submitted that since the last rites of the deceased had been performed on 21.04.2020, the application has become infructuous and therefore, he be allowed to withdraw the same.

6. In view of the above, **the application is dismissed as withdrawn.**

7. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:22.04.2020

IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
State v. Parvesh
FIR No.586/2018
P.S. Vivek Vihar
U/s 392/397/34/411 IPC

22.04.2020

Present: Sh. Yadvender Singh, APP for the State.
Ms. Mamtesh Sharma, Legal Aid Counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.

2. This application has been received from the Jail. Applicant is seeking interim bail for a period of 45 days on the basis of guidelines/criteria laid down in Minutes of Meeting dated 07.04.2020 of High Powered Committee constituted in terms of the directions issued by Hon'ble Supreme Court in Suo Motu Petition (Civil) No. 1/2020 titled as 'In Re. Contagion of COVID-19'.

3. Legal Aid Counsel for the applicant seeks two days time to obtain instructions and furnish the copy of FIR and order on charge. Let the said documents be furnished before the next date.

4. At request, application be put up for consideration on 25.04.2020.

Smita
22/4/2020

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Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

Smita
(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:22.04.2020

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IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020

State v. Rifaqat Ali

FIR No. 50/2020

P.S. Jafrabad

U/s 147/148/149/186/353/283/332/323/307/427/120B/34/168 IPC,
25/27 Arms Act & 3/4 PDPP Act

22.04.2020

Present: Sh. Yadvender Singh, APP for the State.
Sh. Mohd. Danish, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.

2. This is an application for grant of regular bail moved on behalf of the applicant.

3. IO is absent. APP submits that the assistance of the IO is required.
Counsel for the applicant also seeks time to file the vakalatnama and legible copy of FIR. Let the same be filed before the next date.

4. At request, application be put up for consideration on 25.04.2020. Notice be issued to SHO concerned for the said date.

Kita
22/4/2020

5. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

Smita
(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:22.04.2020

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IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
State v. Gaurav @ Gaurav Parasher
FIR No.378/2018
P.S. Nand Nagri
U/s 366/328/376(2)(n)/354(C)/506/392/452/509 IPC &
Section 67 IT Act

22.04.2020

Present: Sh. Yadvender Singh, APP for the State.
Sh. Vivek Sharma, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/JudI./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.
2. This is an application seeking extension of interim bail for a period of one month moved on behalf of the applicant.
3. The applicant was granted interim bail from 19.04.2020 to 23.04.2020 vide order dated 16.04.2020 passed by Ld. ASJ-Shahdara so as to enable him to perform the last rites/rituals of his father, who had expired on 09.04.2020.
4. After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. **The application is, accordingly, dismissed as withdrawn.**

Smita
22/4/2020

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5. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

Smita
(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:22.04.2020

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IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
State v. Mayank @ Chhotu
FIR No. 152/2017
P.S. Shahdara
U/s 392/397/34 IPC &
25/27 Arms Act

22.04.2020

Present: Sh. Yadvender Singh, APP for the State,
Sh. I.P. Saini and Sh. Ved Prakash, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.

2. This is an application seeking interim bail moved on behalf of the applicant on the basis of guidelines/criteria laid down in Minutes of Meeting dated 07.04.2020 of High Powered Committee constituted in terms of the directions issued by Hon'ble Supreme Court in Suo Motu Petition (Civil) No. 1/2020 titled as 'In Re. Contagion of COVID-19'.

3. The counsel for the applicant states that the charge is yet to be framed in the matter. He seeks time to furnish the copy of charge sheet and the last order passed in the case. Let the said documents be furnished before the next date.

Smita
24/4/2020

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4. At request, application be put up for consideration on **24.04.2020**.
5. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:22.04.2020